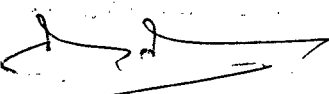



1/ 16.11.93. Hon'ble Shri A.K.Sinha, Member (J)  
Hon'ble Shri K.D. Saha, Member (A)

Let it be placed on 7.12.93 for hearing.

  
(K.D. Saha)  
Member (A)

  
(A.K.Sinha)  
Member (J)

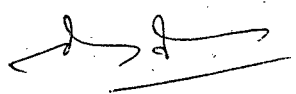
/CBS/


2  
7.12.93

CM

Hon'ble Shri A.K. Sinha, Member(J)  
Hon'ble Shri K.D. Saha, Member (A)

The applicants' lawyer prays for time to amend the petition since some of the respondents have already retired from service. Let this case be adjourned to 24.1.94.

  
(K.D.Saha)  
Member (A)

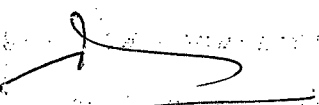
  
(A.K.Sinha)  
Member (J)


3./ 24.1.94.

Hon'ble Mr. Justice B.C. Saxena, V.C.

Hon'ble Shri K.D. Saha, Member (A)

The learned counsel for the applicant prays for three weeks time. List it on 21.2.94.

  
(K.D. Saha)  
Member (A)

  
(B.C. Saxena)  
Vice-chairman

/CBS/

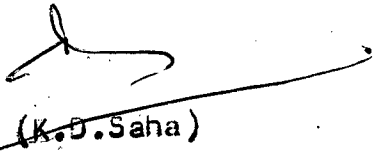
21.2.94


CM

Hon'ble Shri A.K. Sinha, Member (J)

Hon'ble Shri K.D. Saha, Member (A)

As prayed for by the learned counsel for  
the applicant, the case is adjourned to 7.3.94.

  
(K.D. Saha)  
Member (A)


  
(A.K. Sinha)  
Member (J)

5/7.3.94


Hon'ble Mr. A.K. Sinha, Member (J)

Hon'ble Mr. K.D. Sinha, Member (A)

None appears. Adjourned to 11.5.1994.

  
(K.D. Saha)  
Member (A)

SKS


  
(A.K. Sinha)  
Member (J)


6  
11.5.1994

Hon'ble Mr. Justice B.C. Saksena, V.C.

Hon'ble Mr. K. D. Saha, Member (A)

The learned counsel for the applicant has  
filed an application for deletion of the respondent  
and substitution of other persons working in the  
post on which respondents were working. The applica  
has been returned to the learned counsel for the  
applicant since the names of the present incumbents  
have wrongly been indicated in the application.  
The case shall be listed on 29.6.94. It will be open  
to the applicant to file a fresh application.

  
(K.D. Saha)  
Member (A)

  
(B.C. Saksena)  
Vice-Chairman

3.


CCPA-40/93

7/29.6.94

Hon'ble Shri K.D.Saha, Member (A)

Adjourned for hearing to 31.8.94.

SKS

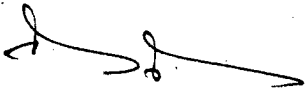
  
( K.D.Saha )  
Member (A)

8./ 31.8.94.

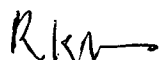
Hon'ble Mr. Justice R.K. Varma, V.C.

Hon'ble Shri K.D. Saha, Member (A)

Shri S.N. Sahay, the learned counsel for the applicant, Two weeks time is allowed to the petitioner's counsel for filing appropriate application for making necessary correction in the main application. List this case on 3.10.94 for hearing.

  
(K.D. Saha)  
Member (A)


/CBS/

  
(R.K. Varma)  
Vice-chairman

9  
3.10.1994

Hon'ble Mr. Justice R.K.Varma, V .C.

Adjourned to 4.11.1994.

  
(R.K.Varma)  
Vice- Chairman

MA

10/04.11.94

Hon'ble Shri A.K.Sinha, Member (J)

.....

Adjourned to 19/12/94.

SKJ

  
(A.K. Sinha)  
Member (J)

11/12

11

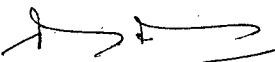
19.12.94

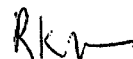
CM

Hon'ble Mr. Justice R.K.Varma, V.C.

Hon'ble Mr. K.D. Saha, Member (A)

Mr. S.N. Sahay, learned counsel for the applicants prays for time to file application for amendment in the array of of respondents. Three weeks' time as ~~prayed~~ prayed for is allowed. List this case on 15.2.95.

  
(K.D. Saha)  
Member (A)


  
(R.K. Varma)  
Vice-Chairman

12

16.2.95

Hon'ble Shri K.D. Saha, Member (A)

Adjourned to 20.3.95.


  
(K.D. Saha)  
Member (A)


13./ 20.3.95.

Hon'ble Shri A.K. Sinha, Member (J)

Hon'ble Shri K.D. Saha, Member (A)

None for the applicant. The name of the counsel mentioned in the list against the serial No. 19 is wrongly mentioned. In place of Shri S.N. Tiwary, it should be S.N. Sahay. The office to note it. The case is adjourned to 13.5.95 for hearing.

  
(K.D. Saha)  
Member (A)

  
(A.K. Sinha)  
Member (J)

/CBS/

14

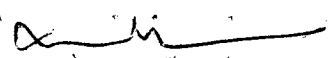
15.5.95


CM

Hon'ble Shri A.K. Sinha, Member (J)

Hon'ble Shri N. Sahu, Member (A)

Adjourned to 1.6.95.

  
(N. Sahu)  
Member (A)

  
(A.K. Sinha)  
Member (J)

1.6.95

CM

Hon'ble Shri A.K.Sinha, Member (J)  
 Hon'ble Shri N. Sahu, Member (A)

At the request of the learned counsel  
 for the applicant, three weeks' time is allowed  
 to file M.A. List this case on 13.7.95.

*N. Sahu*  
 (N. Sahu)  
 Member (A)

*A.K. Sinha*  
 (A.K. Sinha)  
 Member (J)

16/13.7.1995

Hon'ble Mr. A.K.Sinha, Member (J)  
 Hon'ble Mr. K.D. Saha, Member (A)

The name of the counsel should be Shri  
 S.N.Sahay. As prayed for, a week's time  
 is allowed. List it on 24.7.1995.

*K.D. Saha*  
 (K.D. Saha)  
 Member (A)

*A.K. Sinha*  
 (A.K. Sinha)  
 Member (J)

MPS.

17/24.7.1995

Hon'ble Mr. A.K.Sinha, Member (J)  
 Hon'ble Mr. N.Sahu, Member (A)

This CCRA relates to non compliance of order  
 passed in O.A.-6/90. The name of the lawyer in this  
 case has wrongly shown as S.N.Tiwari. It should have  
 been S.N.Sahay. Accordingly, office is directed to  
 correct it and list on 22.9.1995.

*N. Sahu*  
 (N. Sahu)  
 Member (A)

*A.K. Sinha*  
 (A.K. Sinha)  
 Member (J)

MPS.